

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE & INSURANCE)

New Delhi, the 20th July, 1974.

NOTIFICATION  
INCOME-TAX

No. 685 (F.NO. 404/159/74-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises S/Shri A.M. Pawar, O. Somasekharan, A.S. Ahuja and S.D. Gholap, who are Gazetted Officers of the Central Government to exercise the powers of Tax Recovery Officers under the said Act.

2. The appointment of Shri V.M. Mali made under Notification No. 161 (F.NO. 404/232/72-ITCC) dated 21.8.72 is cancelled with effect from the date this Notification comes into force.

3. This notification shall come into force with effect from the date the officers specified in Para 1 above take over as Tax Recovery Officers.

*T.R. Aggarwal*  
( T.R. AGGARWAL )

DEPUTY SECRETARY TO THE GOVT. OF INDIA

The Manager,  
Govt. of India Press,  
New Delhi.

No. 685 (F.NO. 404/159/74-ITCC)

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DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA